

12.05 hrs.

## RE. MOTION FOR ADJOURNMENT

**Shrimati Renu Chakravartty** (Barrackpore): I had already given notice of an adjournment motion on the firing on Adivasis in Barrackpore Thana, Noapara. You have informed me that it has been disallowed. I would like to plead with you that this is directly under the Home Ministry, because it has been a very cruel shooting on a little child and an Adivasi. Therefore, this is a fit subject for an adjournment motion.

Normally, we do not table adjournment motions, but this is a very serious matter, that one Adivasi and a little child have been shot down by the police.

**Mr. Speaker:** My first regret is that though the hon. Deputy Leader had been informed that I have disallowed it, she ought to have raised it here. She ought not to have raised it here. I expect that much of co-operation from her.

**Shrimati Renu Chakravartty:** If I do not do it now, it will be late. It is an adjournment motion, not a calling attention notice.

**Mr. Speaker:** No, on. Be it adjournment motion, be it calling attention notice, whatever it may be, if I have disallowed it, it can be taken up, as I have made it clear so many times, with me, but not here; it cannot be contested or questioned here. Therefore, it is not fair, more particularly for the Deputy Leader of a very responsible, and the biggest Group in our Parliament, to do that here.

**Shrimati Renu Chakravartty:** Will it not lose its urgency then?

**Mr. Speaker:** No. If she can convince me that it concerns the Central Government, I can take it up even later in the day.

**Shri S. M. Banerjee** (Kanpur): A calling attention notice is under consideration . . .

**Mr. Speaker:** Order, order. I would not answer all these questions if they are put in this manner.

12.07 hrs.

## PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER EMPLOYEES'  
PROVIDENT FUNDS ACT

**The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman):** I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

- (i) The Employees' Provident Funds (Nineteenth Amendment) Scheme, 1963 published in Notification No. G.S.R. 1666 dated the 19th October, 1963;
- (ii) The Employees' Provident Funds (Eighteenth Amendment) Scheme, 1963 published in Notification No. GSR 1688 dated the 26th October, 1963. [Placed in Library. See No. LT-1981/63.]

REPORT OF THE INDIAN GOVERNMENT  
DELEGATION TO THE INTERNATIONAL  
LABOUR CONFERENCE

**Shri C. R. Pattabhi Raman:** On behalf of Shri R. K. Malviya, I beg to lay on the Table a copy of Report of the Indian Government Delegation to the 47th Session of the International Labour Conference held at Geneva in June 1963. [Placed in Library. See No. LT-1982/63.]

12.08 hrs.

## SIMULTANEOUS TRANSLATION

**Mr. Speaker:** I have to inform the House that at a meeting which I had on the 26th November 1963, with the leaders and representatives of all